

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH JODHPUR

ORDER SHEET

APPLICATION NO. 229 OF 1997

Applicant(s) G.K.SHARMA

Respondent(s) UOI AND ORS.

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

25th July, 1997.

Mr.R.C.Gaur, learned counsel for the applicant.  
Mr.S.K.Nanda enters appearance on behalf of  
Respondent No.4.

Rest of the Respondents are yet to be served  
as the notices were sent to them by registered  
post only on 21st July.

Dept.  
Letter  
recd  
on 28/7  
D

2  
29/7

QC  
1. Jn unknown  
2. 29/7  
3. 9/8/97

Regd. Adm. R.1 to be sent  
to vide No. 134 to 137  
dt. 30.7.97  
Adm R-3 filed in Ward  
Set. 11.8.97

After addressing the Tribunal on the  
issue of Interim Relief for some time, the  
learned counsel for the applicant expresses  
that he does not want to press this O.A. and  
he may be allowed to withdraw the same with  
liberty to file a fresh O.A.

The O.A. is allowed to be withdrawn and  
the applicant is free to bring another O.A.  
in case he is given a Movement Order afresh  
in pursuance of the order passed on 4th April,  
1995 at Annex.A-1.

The O.A. stands disposed of accordingly.  
However, as six respondents have not been served  
A copy of this order be sent to the unserved  
respondents, to this effect.

( A.K.MISRA )  
Member (J)